

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 1/TT/2022**

**Subject** : Petition for determination as well as truing up of transmission tariff for 2014-19 period and determination of transmission tariff for 2019-24 period in respect of eleven number of assets under “Establishment of Communication System under Expansion/Up-gradation of SCADA/EMS System at SLDCs of Eastern Region (BSPTCL)”.

**Date of Hearing** : 6.2.2024

**Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondent** : Bihar State Power (Holding) Company Ltd.

**Parties present** : Ms. Rohini Prasad, Advocate, BSPHCL  
Shri B.B. Rath, PGCIL  
Shri Amit Yadav, PGCIL

**Record of Proceedings**

The order in the instant petition was reserved on 14.9.2022. However, the order could not be issued prior to Shri I.S. Jha, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. The representative of the Petitioner submitted that arguments were already heard and requested to pass an order in the matter.

3. Learned counsel appearing for BSPHCL submitted that in the RoP of 14.9.2022, it has been inadvertently recorded that learned “counsel for BSPTCL” is permitted to upload a reply on the e-filing portal instead of recording the request on behalf of “counsel for BSPHCL” and urged to rectify the same. She further submitted that certain additional facts have been pleaded by the Petitioner in its rejoinder to the reply of BSPHCL and requested that BSPHCL be permitted to file an additional affidavit/ sur-rejoinder.

4. After hearing the parties, the Commission observed that in the RoP of 14.9.2022, the request for uploading the reply on the e-filing portal shall be read on behalf of BSPHCL instead of BSPTCL. The Commission further permitted BSPHCL to submit its additional



affidavit/sur-rejoinder to the rejoinder of the Petitioner by 23.2.2024 with an advance copy to the Petitioner. It was agreed that any further oral hearing is not required.

5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

